

(c) what steps have been taken to minimise such losses?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA): (a) The information asked for is not readily available since the annual accounts of the banks do not exhibit data, branch-wise.

(b) and (c) All new branches of commercial banks including rural branches require certain gestation period and take some time to reach a break even level. This period is not uniform and varies from branch to branch depending on the potential of banking business in the area of its operation. Banks usually draw up their branch expansion programme in such a way that while meeting the social objective of reaching the rural areas their initial losses are minimised. Banks have also been advised to make an intensive study of all loss making branches with a view to taking corrective action to make them viable.

Extension of airports at Metropolitan Cities

425. SHRI KISHAN LAL SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state.

(a) the programme and projects for extension of airports, international and domestic at Metropolitan Cities i.e., Delhi, Madras, Bombay and Calcutta have been approved by the Public Investment Board;

(b) what is the amount involved in these projects; and

(c) by when the extension works are likely to be completed?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) to (c) During 1979-80, the Public Investment Board cleared two new terminal complex projects viz. New International Passenger and Cargo Terminal Complex (Phase-I) at Delhi airport and New International Passen-

ger Terminal Complex (Phase-II) at Bombay airport at an estimated cost of Rs. 4201 crores and Rs. 16.04 crores respectively. These projects are likely to be completed within a period of four to five years after sanction of the Government is given.

Termination of service of pressmen in Dry Cleaning Agencies

426. SHRI SYED AHMAD HASHMI: Will the Minister of LABOUR be pleased to state:

(a) whether it has come to Government's notice that some dry cleaners in the capital e.g. Band Box Limited, Connaught Place have resorted to retrenchment and termination of services of some of their senior pressmen due to coal shortage;

(b) in how many other such dry cleaning agencies this retrenchment has been resorted to or it is only a plea to retrench workers on this ground;

(c) whether some representations from Members of Parliament and workers have been received by Government in this behalf;

(d) if so, what action Government have taken in this regard and save the workers from retrenchment for no fault of theirs; and

(e) whether such an action on the part of the establishments is a violation of the Labour Laws?

THE MINISTER OF TOURISM AND CIVIL AVIATION AND LABOUR (SHRI J. B. PATNAIK): (a) According to the information supplied by the Delhi Administration which is the appropriate Government in this case under the Industrial Disputes Act, 1947, Band Box Private Limited are reported to have retrenched 5 steam pressmen employed in their factory at Kirti Nagar on May 9, 1979 due to coal shortage.

(b) No other complaint is reported to have been received by the Delhi Administration nor was any industrial dispute raised by the workers of other